

DIRECTORATE GENERAL OF FOREIGN TRADE DES-VI (FOOD & MISC)

Minutes of the meeting No. 09/14 of NC-VI dated 25.07.2013 held on 01.8.2013

Meeting No. 09/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 25.07.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
3	Sh. Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 08/14 held on 11.07.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	315 Case No.:3/9/85-ALC3/2013	Party Name:ROSHAN FRUITS INDIA PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00057/AM14/	RLA File :04/24/040/00052/AM14/	Lic.No/Date:0410147197 17.06.2013	Referred back to RA
	The case was discussed in the meeting and it was noted that there is a separate policy governing packing material import against duty free Authorization. .In this case , only packing material are the items of import . Committee decided to send it back to concerned RA for appropriate action at their end.			

2	316	Party Name:STAR VET CHEM PVT.LTD		Meet No/Date:9/85- ALC3/2013 25.07.2013	Status:
	HQ File :01/85/162/33/AM14			RLA File :09/24/40/0046/AM14	Deferred
	Fixation of ad-hoc norms under Para 4.4.2 of HBP, for export of ACIDOVIT (COMPOUND ANIMAL FEED) against import of ASCORBIC ACID.				
	It was noted that comments called for from the Department of Animal Husbandry, Dairying and Fisheries are awaited. Committee decided to remind DAHD&F. The case was deferred and to be placed before the committee on 05.9.2013.				

3	317 Case No.:4/9/85-ALC3/2013	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00058/AM14/	RLA File :03/94/040/00090/AM14/	Lic.No/Date:0310733980 10.05.2013	Deferred
	It was decided to refer the case to MSME for their comments. The case was deferred and to be placed before the committee on 5.9.2013			

4	318 Case No.:1/5/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00022/AM14/	RLA File :31/83/040/00199/AM13/	Lic.No/Date:3110057361 07.03.2013	Deferred
	It was noted that information called for from the firm is awaited . Committee decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 5.9.2013			

5	319 Case No.:2/9/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00056/AM14/	RLA File :05/23/040/00092/AM14/	Lic.No/Date:0510357231 17.06.2013	Deferred
	The case was discussed in the meeting and it was noted that import item being an oilseed the Authorization should not have been issued under para 4.7 . Committee decided that clarification may be sought from concerned RA. The case was deferred and to be placed before the committee on 5.9.2013			

6	320 Case No.:14/3/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00014/AM14/	RLA File :05/23/040/00510/AM13/	Lic.No/Date:0510348512 08.03.2013	Deferred
	The case was discussed in the meeting and it was noted that import item being an oilseed the Authorization should not have been issued under para 4.7 . Committee decided that clarification may be sought from concerned RA. The case was deferred and to be placed before the committee on 5.9.2013			

7	321	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/162/045/AM14	RLA File :05/23/040/00499/AM13/	Lic.No/Date:051034577	Deferred

		27.02.2013	
	The case was discussed in the meeting and it was noted that import item being an oilseed the Authorization should not have been issued under para 4.7 . Committee decided that clarification may be sought from concerned RA. The case was deferred and to be placed before the committee on 5.9.2013		

8	322	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/50/084/AM13	RLA File :13/24/40/011/AM13	Lic.No/Date:1310039791 23.05.2012	Deferred
	It was noted that applicant's letter indicates export quantity of 146.2 M.T which is at wide variance with the quantity mentioned in the application / Authorization, this may be got clarified. If the quantity is reduced the firm may be requested to get the Authorisation rectified to this effect along with proportional import quantity. The case was deferred and to be placed before the committee on 5.9.2013			

9	323 Case No.:1/9/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00055/AM14/	RLA File :07/24/040/00038/AM14/	Lic.No/Date:0710095559 24.05.2013	Deferred
	It was noted that comments awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.9.2013			

10	324 Case No.:12/5/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
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HQ File :01/85/050/00033/AM14/	RLA File :07/24/040/00512/AM13/	Lic.No/Date:0710094512 27.03.2013	Deferred
The case was discussed in the meeting and Committee noted that the degree of roasting i.e light , medium, dark is not indicated against export product . This may be ascertained from the applicant. The case was deferred and to be placed before the committee on 5.9.2013.			

11	325 Case No.:3/5/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00024/AM14/	RLA File :10/24/040/00097/AM13/	Lic.No/Date:1010053077 27.03.2013	Deferred
	It was noted that comments called for from the Department of Biotechnology is awaited. Committee decided to remind DBT to expedite their comments. The case was deferred and to be placed before the committee on 5.9.2013.			

12	326 Case No.:3/16/85-ALC3/2012	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Rejected
	The case was discussed in the meeting and Committee decided to reject the case, as despite several reminders firm has not furnished any reply .RA may take consequential action under intimation to DGFT.			

13	327 Case No.:14/5/85-ALC3/2013	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00035/AM14/	RLA File :07/24/040/00012/AM14/	Lic.No/Date:0710094962	Deferred

22.04.2013

It was noted that comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.9.2013.

14	328 Case No.:12/33/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	Comments furnished by the MFPI vide their O.M No. 8/DGFT/2011 dated 22.7.2013 were discussed. Representative of MFPI desired to re-examine the comments. Hence committee decided to defer the case . The case is to be placed before the committee on 5.9.2013.			

15	329 Case No.:10/5/85-ALC3/2013	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00031/AM14/	RLA File :09/24/040/00566/AM13/	Lic.No/Date:0910055212 27.02.2013	Deferred
	The case was discussed in the meeting and it was noted that there is a separate policy governing packing material import against duty free Authorization. In this case , only packing material are the items of import . Committee decided to send it back to concerned RA for appropriate action at their end.			

16	330 Case No.:8/5/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00029/AM14/	RLA File :02/24/040/00197/AM13/	Lic.No/Date:0210187806 20.03.2013	Approved.
	The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under			

:-

Export item	Qty.	Import Item	Qty.
Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34320.00kg(containing 22880.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22880.00 kg

RA may take consequential action as per policy / procedure.

17	331 Case No.:7/5/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00028/AM14/	RLA File :02/24/040/00196/AM13/	Lic.No/Date:0210187649 18.03.2013	Approved
	The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under :-			
	Export item	Qty.	Import Item	Qty.
	Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34320.00kg(containing 22880.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22880.00 kg

RA may take consequential action as per policy / procedure.

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332	Party Name:SSK EXPORTS LTD.	Meet No/Date:9/85-ALC3/2013	Status:
Case No.:9/5/85-ALC3/2013		25.07.2013	
HQ File :01/85/050/00030/AM14/	RLA File :02/24/040/00005/AM14/	Lic.No/Date:0210188891	Approved
		22.04.2013	
The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under :-			
Export item	Qty.	Import Item	Qty.
Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	33000.00kg(containing 22000.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22000.00 kg
RA may take consequential action as per policy / procedure			

19	333	Party Name:MITTULAUL LALAH AND SONS	Meet No/Date:9/85-ALC3/2013	Status:
	Case No.:13/5/85-ALC3/2013		25.07.2013	
	HQ File :01/85/050/00034/AM14/	RLA File :04/24/040/00013/AM14/	Lic.No/Date:0410145202	Deferred
16.04.2013				
It was noted that comments are awaited from Spices Board .Committee decided to remind spices Board to expedite their comments. The case was deferred and to be placed before the committee on 5.9.2013.				

20	334	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:9/85-ALC3/2013	Status:
			25.07.2013	
	HQ File :01/85/50/021/AM12	RLA File :30//24/040/008/AM12	Lic.No/Date:3010074615	Deferred
			28.04.2011	

It was noted that revised comments sought from MSME are awaited. . Committee decided to remind MSME to furnish revised comments. The case was deferred and to be placed before the committee on 5.9.2013.

21	335	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/50/002/AM12	RLA File :30//24/040/60/AM11	Lic.No/Date:3010072701 04.02.2011	Deferred
	It was noted that revised comments sought from MSME are awaited. Committee decided to remind MSME to furnish revised comments. The case was deferred and to be placed before the committee on 5.9.2013.			

22	336 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	It was noted that firm has furnished the information vide their letter dated 04.6.2013 direct to MSME under intimation to this office. Committee decide to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 5.9.2013.			
23	337 Case No.:16/7/85-ALC3/2013	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00053/AM14/	RLA File :31/83/040/00195/AM13/	Lic.No/Date:3110057983 17.04.2013	Deferred
	It was noted that the import items cutting tools, oil and chemicals recommended by DIPP is also mentioned in SION at C-1802. However the item chemicals is too broad and item is too generic. It was decided to ask the firm to indicate the specific cutting tool, drill oil and chemical proposed to be imported and their exact use in production process,			

24	338	Party Name:ICON DESIGN	Meet No/Date:9/85-ALC3/2013	Status:
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		25.07.2013	
HQ File :01/85/161/153/AM12	RLA File :06/24/040/002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
The case was discussed in the meeting and it was noted that MSME (Mechanical division vide their U.O.Note 30 (104) 2011-ME dated 24.6.2013 stated that information furnished by the firm dated 10.5.2013 is incomplete. Committee decided to ask the firm to furnish complete information i.e. reply in respect of requirement of import item No . 1,2 and 7 , within 15 days .The case was deferred and to be placed before the committee on 5.9.2013.			

25	339	Party Name:ICON DESIGN	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/50/180/AM12	RLA File :06/24/040/046/AM12	Lic.No/Date:0610024856 01.12.2011	Approved.
	The case was discussed in the meeting .and committee decided to approve the case as per the written comments furnished by the C&PC vide their O.M .No. 46011/92/2012-PCII dated 31.7.2013. As in import items No.1& 2 net quantity used in the export product shall be verified vis-a –vis import quantity at the time of EODC/ redemption.			
Export Item		Qty.	Import Item	Qty.
Arm Chair made out		1 Number	1.Relevant PVC coated	2.67 Meter (including

of PVC coated woven Fabric / PU coated	woven fabric.	5% wastage)
	2. Relevant woven fabric	0,035 Meter(including 5% wastage)
	3. Relevant stainless steel connector	1 No(net to net)
	4. Relevant D-Nuts	05 Nos(net to net)
	5. Relevant Elastic Belt	0.123 Meter(net to net)
	6. Relevant Adhesive	0.120 kg
RA may take consequential action as per policy / procedure		

26	340 Case No.:6/27/85-ALC3/2012	Party Name:ICON DESIGNS	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00144/AM13/	RLA File :06/24/040/00019/AM13/	Lic.No/Date:0610028885 11.09.2012	Approved

The case was discussed in the meeting .and committee decided to approve the case as per the written comments furnished by the C&PC vide their O.M .No. 46011/92/2012-PCII dated 31.7.2013.
As in import items No.1& 2 net quantity used in the export product shall be verified vis-a –vis import quantity at the time of EODC/ redemption.

Export Item	Qty.	Import Item	Qty.
Arm chair made out of PVC coated woven Fabric / PU coated.	1 Number	1.Relevant PVC coated woven fabric	2.67 Meter (including 5% wastage)
		2. Relevant woven fabric	0,035 Meter(including 5% wastage)
		3. Relevant stainless steel connector	1 No(net to net)
		4. Relevant D-Nuts	05 Nos(net to net)
		5. Relevant Elastic Belt	0.123 Meter(net to net)
		6. Relevant Adhesive	0.120 kg
RA may take consequential action as per policy / procedure			

27	341 Case No.:4/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00025/AM14/	RLA File :10/24/040/00084/AM13/	Lic.No/Date:1010052936 21.03.2013	Deferred
	The case was discussed in the meeting and committee decided to call for the following information from the firm i.e 1. Product Brochure 2. Foreign Buyer's orders and specification.			
	The case was deferred and to be placed before the committee on 5.9.2013.			

28	342 Case No.:5/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
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HQ File :01/85/050/00026/AM14/	RLA File :10/24/040/00089/AM13/	Lic.No/Date:1010052940 21.03.2013	Deferred
The case was discussed in the meeting and committee decided to call for the following information from the firm i.e 1. Product Brochure 2. Foreign Buyer's orders and specification The case was deferred and to be placed before the committee on 5.9.2013.			

29	343 Case No.:6/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00027/AM14/	RLA File :10/24/040/00088/AM13/	Lic.No/Date:1010052934 21.03.2013	Deferred
	The case was discussed in the meeting and committee decided to call for the following information from the firm i.e 1. Product Brochure 2. Foreign Buyer's orders and specification The case was deferred and to be placed before the committee on 5.9.2013.			
30	344	Party Name:ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
				Deferred
	HQ File : 01/85/171/009/AM13	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION, inputs SHS is not being used as raw material by manufacturers of export product E-79 for White Sugar and E-106 for Raw Sugar and request for disallow of import of SHS from these entries.		
	It was noted that comments called for from the Directorate of Sugar are awaited. Committee decided to remind Director of Sugar at Chairman's level. The case was deferred and to be placed before the committee on 5.9.2013.			

31	345 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
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HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
The case was discussed in the meeting .Committee noted the comments furnished by the DC (MSME) vide their U.O.Note 17 (4) (1) 2013- Food dated 09.7.2013 and decided to call the firm for personal hearing .			

32	346 Case No.:2/4/85-ALC3/2013	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00021/AM14/	RLA File :34/24/040/00017/AM14/	Lic.No/Date:3410036767 03.05.2013	Approved
	The case was discussed in the meting and committee decided to approve the case as per written comments furnished by DC (MSME) vide their U.O.No. 17 (4) (1)/ 2013-Food dated 4.7.2013 as under :-			
	Export Item	Qty.	Import Item	Qty.(including 1% wastage)
	Vegetable Spring Roll(12packs x 12Pcs x 18g each) containing Spring Roll pastry 6"X 5.6"= 12706.096Kg	35000.00Kg	Spring Roll Pastry 6"X 5.6"(30Pk x 50sht-330g).	12833.330Kg
	Vegetable Spring Roll(75packs x 2Pcs x 25g each) containing Spring Roll Pastry 6"X 5.6"= 6534.528Kg	25000.00Kg	Spring Roll Pastry 6" X 5.6"(30Pk x 50sht-330g)	6600.00Kg
	Indian Platter (Veg. Samosa, Onion Bhaji (60Pcs x 18g each) containing Samosa Pad 170mm x 61mm = 8862.00Kg	50347.220Kg	Samosa Pad 170mm x 61mm (24Pkts x 180sht-580g)	8950.620Kg
	Indian Platter (Veg. Samosa, Onion Bhaji (30Pcs x 17g each) containing Samosa Pad 170mm x 61mm = 9383.285Kg	50347.220Kg	Samosa Pad 170mm x 61mm (24Pkts x 180sht-580g)	9477.120Kg
	Indian Platter (Veg. Samosa, Onion Bhaji (75Pcs x 18g each) containing Samosa Pad 170mm x 61mm = 17723.990Kg	151041.600Kg	Samosa Pad 170mm x 61mm (24Pkts x 180sht-580g)	17901.230Kg

RA may take consequential action as per policy / procedure.

33	347	Party Name:NUTRIVITA FOODS PVT. LTD	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/140/AM12	RLA File :31/83/040/166/AM12	Lic.No/Date:3110051583 22.11.2011	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

34	348	Party Name:NUTRIVITA FOODS PVT. LTD	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/154/AM12	RLA File :31/83/040/123/AM12	Lic.No/Date:3110050508 22.09.2011	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

35	349	Party Name:NUTRIVITA FOODS PVT. LTD	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/104/AM12	RLA File :31/83/040/121/AM12	Lic.No/Date:3110050506 22.09.2011	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

36	350 Case No.:1/38/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/00170/AM13/	RLA File :31/82/040/00294/AM13/	Lic.No/Date:3110057251 22.02.2013	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

37	351	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/103/AM12	RLA File :31/83/040/122/AM12	Lic.No/Date:3110050451 20.09.2011	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

38	352 Case No.:1/38/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/143/AM12/	RLA File :31/83/040/181/AM12	Lic.No/Date:3110051667 01.12.2011	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			
	353		Meet No/Date:9/85-ALC3/2013	Status:

39	Case No.:3/7/85-ALC3/2013	Party Name:NUTRIVITA FOODS	25.07.2013	
	HQ File :01/85/050/00040/AM14/	PVT.LTD. RLA File :31/82/040/00338/AM13/	Lic.No/Date:3110057900 12.04.2013	Deferred
The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.				

40	354	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/141/AM13	RLA File :31/82/040/116/AM13	Lic.No/Date:3110055906 26.09.2012	Deferred
The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.				

41	355	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/123/AM12	RLA File :31/82/040/233/AM12	Lic.No/Date:3110051501 17.11.2011	Deferred
The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.				

42	356	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/050/218/AM12	RLA File :31/82/040/411/AM12	Lic.No/Date:3110053436 20.03.2012	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

43	357	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/50/203/AM12	RLA File :31/82/040/368/AM12	Lic.No/Date:3110053157 27.02.2012	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

44	358	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status:
	HQ File :01/85/50/082/AM13	RLA File :31/82/040/094/AM13	Lic.No/Date:3110054899 03.07.2012	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No. 42/DGFT/2011 dated 06.6.2013 and 22.7.2013 were noted. It was also noted that the import item pre-mix is a food ingredient contains Vitamins . As per the provision under para 4.7 (b) of HBP Vol. I , no Advance authorization can be issued for this item in the export product under this Para. Hence RA may be requested to clarify, as to how Authorisation have been issued under para 4.7.The case was deferred and to be placed before the committee on 05.9.2013.			

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45	359	REF. FROM PC-4 –(MS/. BETUL OIL & FLOURS LTD)	Meet No/Date:9/85-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/85/162/017/AM14	As requested by PC-4 Section to comply with the decision of PRC meeting held on 07.03.2008 for review whether Vitamins can be allowed for export of high protein meals made from Soyabean in respect of Advance Licence No. 2313439 dt. 31.12.98		
	The case was discussed in the meeting and committee decided to refer this point to MFPI for their comments .The case was deferred and to be placed before the committee on 05.9.2013.			